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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**  
+ **ITA 52/2019 and C.M.No.3236/2019 (Stay)**

**ARADHANA DRINKS AND BEVERAGES PVT. LTD.**

..... Appellant

Through: Mr.Rohan Khare, Advocate.

versus

**COMMISSIONER OF INCOME TAX**

..... Respondent

Through: Mr.Zoheb Hossain, Advocate

**And**

+ **ITA 53/2019 and C.M.No.3237/2019 (Stay)**

**ARADHANA FOODS AND JUICE PVT. LTD.** ..... Appellant

Through: Mr.Rohan Khare, Advocate.

versus

**COMMISSIONER OF INCOME TAX**

..... Respondent

Through: Mr.Zoheb Hossain, Advocate.

**CORAM:**

**JUSTICE S.MURALIDHAR**

**JUSTICE TALWANT SINGH**

**ORDER**

% **14.08.2019**

1. In view of that fact that Assessee has succeeded in the post remand proceedings and the appeal effect order has also been passed, the Assessee seeks leave to withdraw these appeals.

2. The appeals are dismissed as withdrawn. The pending applications are disposed of.

  
**S.MURALIDHAR, J**

  
**TALWANT SINGH, J**

**AUGUST 14, 2019/mr**